

SCHEDULE-I FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NASHIK FORGE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nashik Forge Private Limited
2.	Date of incorporation of corporate debtor	26/05/2005
3.	Authority under which corporate debtor is incorporated	Registrar of Companies (RoC) - Mumbai
4.	Corporate Identity No. of corporate debtor	U27105MH2005PTC153522
5.	Address of the registered office and principal office (if any) of corporate debtor	H-149 MIDC, Ambad, Nashik, 422010 Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	28/04/2023
7.	Estimated date of closure of insolvency resolution process	25/10/2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vaishali Arun Patrikar, IBBI Regn No. :- IBBI/IPA-002/IP-N00812 /2019-2020 /12566
9.	Address and e-mail of the interim resolution professional, as registered with the Board	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Email:- vapatrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-2, Shantidoot Society, Parvati Darshan, Pune 411009 Email:- ip.nashikforge@gmail.com
11.	Last date for submission of claims	09/06/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of Authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> NA

- Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Nashik Forge Private Limited on 28<sup>th</sup> April, 2023 and the IRP was appointed on 19/05/2023 and the order of appointment of IRP was made available on NCLT Portal on 26/05/2023.
- The creditors of Nashik Forge Private Limited, are hereby called upon to submit their claims with proof on or before 09/06/2023 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
- Submission of false or misleading proofs of claim shall attract penalties.

Date: 27<sup>th</sup> May, 2023

Place: Pune

*Vaishali Arun Patrikar*



Vaishali Arun Patrikar

Interim Resolution Professional

IBBI/IPA-002/IP-N00812 /2019-2020 /12566